

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 42 of 2020**

**IN THE MATTER OF:**

**Gujarat Maritime Board**

**...Appellant**

**Versus**

**Mr. Abhijit Guhathakurta, Resolution Professional of  
EPC Constructions India Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Arun Kathpalia, Senior Advocate with  
Mr. Gursharan H. Virk, Mr. Nakul Mohta, Ms. Diksha  
Gupta and Mr. Kauser Husain, Advocates**

**For Respondents:**

**Mr. Rohan Malik, Advocate for the 'Resolution  
Professional'**

**O R D E R**

**09.01.2020** Having heard the learned counsel for the Appellant and being satisfied with the grounds, the delay of 12 days in preferring the appeal is condoned.

I.A. No. 124 of 2020 stands disposed of.

Mr. Rohan Malik, Advocate appears on behalf of the 'Resolution Professional'. Learned counsel for the Appellant will serve a copy of the paper-book on him in the course of the day. He may file reply-affidavit within a week.

Let notice be issued on rest of the Respondents by Speed Post. Requisites along with process fee be filed by 10<sup>th</sup> January, 2020.

Post the case 'for orders' on **21<sup>st</sup> January, 2020** along with '*Company Appeal (AT) (Insolvency) No. 1157 of 2019*' etc.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansilal Bhat ]  
Member (Judicial)

/ns/gc/